THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): (a) and (b) In a meeting held on 25 7 82, with the representatives of villagers, Shn R P. Panika, the then Member of Parliament and the representatives of CCL (Now NCL), the following decisions were taken with regard to rehabilitation of displaced persons

- (i) Compensation for the tenancy land at the rate of Rs 7700/- including 15 per cent additional compensation was fled
- (n) Compensation for houses, wells, trees and bandhas were also decided to be paid based on CCL schedule,
- (m) Employment to the land oustees should be given as per norms, suitability and need of the project
- (rv) All such persons whose houses have been acquired should be provided 60 X 40 ft plot for then\* rehabilitation within 1-2 Kms of project area Apart from this CCL (now NCL) would, as far as possible provide assistance to U P. Government for providing drinking water, electrity and educational facilities
- (c) and (d) Yes Sir The rehabilitation sites in U P. are very near to the projects in case of Kakn and Bina projects. In case of Khadia project, because of non-availabmty of suitable land in the project area and nearby, rehabilitation site has been developed near Bina project in U P in consultation with rehabilitation Cell undei the Chairmanship of District Magistrate, Sonbhatra constituted by U P. Government, keeping in view its proximity to main road and transport system The families who are moved are paid an amount of Rs. 1000/- for shifting of their belongings

## Illegal construction on the land of NTPC at Shaktinagar i<sub>n</sub> U.P

**265** CHOWDHRY HARI SINGH Will the Minister of ENERGY be pieased to state

(a) whether it is a fact that in July, 1990 some illegal construction was allowed

on the land of N.T.P.C. Super Thermal Power Station at Shaktinagar in U. P. where displaced persons have been rehabilitated, and

(b) if So, what action has been taken against the persons responsible therefor'

THE MINISTER OF STATE FOR ENERGY (SHRI
BABANRAO
DHAKNE) (a) No, Sir.

- (b) Does hot arise. Electrification of 3
- 3. colonies in Delhi

266 DR RATNAKAR PANDEY. Will the Minister of ENERGY be pleased to state

whether Government have decided to electrify J. J CononieS in Delhi and to provide electric connections to each dwelling unit therein,

if so the number of such colonies, to be electrified this year; and

the cost thereof and the number of units to be electrified'

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABAN-RAO DHAKNE); (a) No decision has been taken to provide electric connections to each dwelling unit in J J, Colonies ii\* Delhi

(b) and (c) Do not arfee

## Transfer to Yoga and Physical Education Teachers of Kendriya Vidyalaya

267 SHRI TALARI MANOHAR Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) whether it is a fact that for the second consecutive session the Yoga and the Physical Education Teachers of Kend riya Vidyalayas have not been permitted "request transfers";

if so, what are the reasons therefor, and

what are the grounds on which the Kendriya Vidyalaya Sangathan is not acceding to the request for inter-regional transfers of- fSese teachers?